

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.635/2017 in O.A.No.1473/2017

Monday, this the 11th day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Nidhish Chandra Gupta
Aged about 61 years
s/o late Sh. S C Gupta
r/o Flat No.209, Marvel Homes
Sec 61, Noida,
UP 201301

(Mr. M K Bhardwaj, Advocate)

..Applicant

Versus

Sh. Udai Pratap Singh
Vice Chairman
Delhi Development Authority
Vikas Sadan,
New Delhi

(Ms. Manisha Tyagi, Advocate)

..Respondent

O R D E R (ORAL)

Justice Permod Kohli:

The respondent has filed the status report with copy furnished to other side. Vide order dated 02.05.2017 passed in O.A. No.1473/2017 a direction was issued to decide the representation by passing a reasoned and speaking order. The respondent has passed a reasoned and speaking order, though the claim of the applicant has been rejected to the extent of payment of gratuity. However, at the same time, leave encashment has been

released. In any case, the judgment of the Tribunal stands complied with. Nothing survives. Proceedings dropped.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

December 11, 2017
/sunil/